Filling under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

CI			of claims received	Summary of	claims admitted	Amount of contingent	Amount of claims	Amount of claims	Details in	Remarks, if any
Sl. No.	Category of creditor	No. of claims	Amount	No. of claims	Amount of claims admitted	claims	not admitted	under verification	Annexu	,
1	Secured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	1	
2	Unsecured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	-	-	-	-	-	-	-	3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	_	_	_	_	_	_	_	4	
5	Operational creditors (Workmen)	-	_	-	-	-	-	_	5	
6	Operational creditors (Employees)	-	-	-	-	-	-	-	6	
7	Operational creditors (Government Dues)	-	-	-	-	-	-	-	7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	1	305,000	1	305,000	-	-	-	8	
9	Other creditors, if any, (other than financial creditors and operational creditors)	-	-	-	_	_	-	_	9	
Total			305,000	1	305,000	-	-	-		

Annexure-8 Name of the corporate debtor: Five K Properties Pvt. Ltd; Date of commencement of CIRP: 10.12.2018; List of creditors as on: 03.04.2019

List of Operational creditors (Other than Workmen and Employees and Government Dues)

(Amount in ₹)

SI No		Details of cla	im received	Details of claim admitted						contingent	of any	Amount of claim not admitted	Amount of claim under verificati on	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC		mutual dues, that may be set- off			
1	Five K Properties Pvt. Ltd	4/3/2019	305,000	305,000	OC			No	100	-	-	-	-	
	TOTAL		305,000	305,000					100		-			